

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE**

CHENNAI

Original Application NO 70 of 2023

Mr.K.Shanmugam

S/O Krishnan,

269, Ellai Amman Koil Street,

Karunakaracheri,

Somangalam,

Kancheepuram – 602 109,

Tamil Nadu.

- Applicant

- VS -

1. The Member Secretary,

Tamil Nadu Pollution Control Board,

Guindy, Chennai – 600 032.

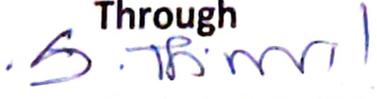
and 13 others

- Respondents

INDEX

Sl. NO	Date	Particulars	Page no
1.	9-10-2023	Counter affidavit on behalf of Respondent No-9 Microtech Engineers	1-5
2.	08.03.2019	Annexure -R1 Certificate for Consent to Establishment by Pollution Control Board	5-8
3.	06.07.2023	Annexure - R2 Renewal Application submitted by the Respondent No-9	
4.		Proof of Service	

RESPONDENT NO- 9

Through

S.THIRUMAGAL B.A.,B.L.,

ADVOCATE , Chennai

ENROL. O.MS. 1146/1991

Date: 09.10.2023

Place: Chennai

①

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE

CHENNAI

Application NO 70 of 2023

Mr. K. Shanmugam

S/O Krishnan,

269, Ellai Amman Koil Street,

Karunakaracheri,

Somangalam,

Kancheepuram – 602 109,

Tamil Nadu.

- Applicant

- VS -

1. The Member Secretary,

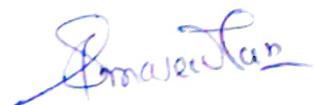
Tamil Nadu Pollution Control Board,

Guindy, Chennai – 600 032.

and 13 others

- Respondents

For MICROTECH ENGINEERS



Authorised Signatory

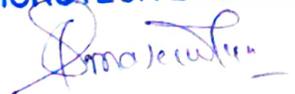
COUNTER AFFIDAVIT FILLED BY THE 9TH RESPONDENT

I, Mr. K. Gunasekaran S/O Kandaperumal, Hindu, aged about 60 years,

is a partner in the MICROTECH ENGINEERS, S-15, SIPCOT INDUSTRIAL PARK PILLAIPAKKAM, KANCHIPURAM, do solemnly affirm and sincerely state as follows :

1. I am filing this Counter Affidavit as a partner in the Microtech Engineers a partnership firm coming under MSME.
2. At the outset I deny all the allegations and averments contained in the Original Application except those that are specifically admitted here under and put the applicant to strict proof of the same .
3. It is humbly submitted that this application is not maintainable as our Company is under construction only. So the function of the unit is not yet started and hence this application may be dismissed against us in limini.
4. It is humbly submitted that I deny the allegation contained in the Paragraph No 7. The fact is that the our company is under construction only. Hence the situation of discharging untreated effluents into the lake does not arise. More over there is no photograph is connected with our company, except the photo of the name board only.

For MICROTECH ENGINEERS



Authorised Signatory

- 5. It is strongly deny the allegation paragraph no 9. Regarding the waste generated from the company which is under construction.
- 6. It is humbly submitted that the construction of the unit started on January 2019 and scheduled to be completed in march 2020. But due to covid lockdown the construction is expected to complete at end of December 2023.
- 7. It is humbly submitted that we obtained the PCB CTE (Pollution Control Board - Consent To Establish) in March 2019. The renewal application has been filed.
- 8. It is further humbly submitted that we are constructing a STP and it will function before the unit starts its operation.
- 9. It is humbly submitted that there is no chance of solid waste dumped in the water body as mentioned in the paragraph no-9 in the application. Because functioning of the unit is not yet started.
- 10. Further it is humbly deny neither orally nor in written by him mention about this issue to the Respondent as alleged by him in the application para-9 .
- 11. It is humbly submitted that even after start the functioning of the Unit , the sewage treatment plant inside the premises will collect and treat the sewage and the treated water will be used for watering greeneries.

For MICROTECH ENGINEERS


Authorised Signatory

assure that there is no discharge of any liquid waste other than rain water.

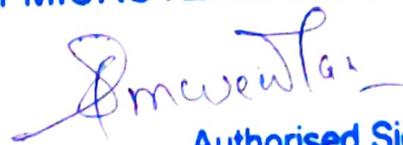
12. It is humbly submitted that our processing does not involve any chemicals and our solid waste are plastic lumps and rejection of plastic parts which are recyclable or resaleable. Hence discharging effluents in the drain and dumping or burning of any waste does not arise.

13. It is humbly further submitted that there is a Septic Tank inside our premises.

14. It is humbly submitted the applicant has filed this application with false allegation and vexatious intention.

15. It is humbly submitted that I reserve the right to file rejoinder to the counter affidavit as and when necessary.

For MICROTECH ENGINEERS



Authorised Signatory

5

It is therefore prayed this Hon'ble Green Tribunal South Zone may be pleased to dismiss the application filed against us and pass the appropriate order as this hon'ble Tribunal may deem fit and proper in this case and thus render justice.

9th RESPONDENT 9
For MICROTECH ENGINEERS

[Handwritten Signature]

Authorised Signatory

Solemnly affirmed at Chennai

On this 9th day of October 2023

& Signed his name in my presence

BEFORE ME

[Handwritten Signature]

ADVOCATE, CHENNAI



TAMILNADU POLLUTION CONTROL BOARD



CONSENT ORDER NO. 1901218933126 DATED: 08/03/2019.

PROCEEDINGS NO.F.2052SPR/GS/DEE/TNPCB/SPR/A/2019 DATED: 08/03/2019

SUB: TNPC Board-Consent for Establishment-M/s. MICROTECH ENGINEERS , S.F. No. 279(P), 285(P), 286 & 288(P),Plot no. S-15, SIPCOT Industrial Park, PILLAIPPAKKAM A B BLOCK village, Sriperumbudur Taluk and Kancheepuram District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1.Unit's Application dated 17.02.2019
2.IR.No : F.2052SPR/GS/AE (M)/SPR/2019 dated 07/03/2019
3.Minutes of 185th DLCCC MEETING HELD ON 07.03.2019

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Partner,
M/s . MICROTECH ENGINEERS
S.F No.279(P), 285(P), 286 & 288(P),Plot no. S-15, SIPCOT Industrial Park,
PILLAIPPAKKAM A B BLOCK Village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:
S.F No. 279(P), 285(P), 286 & 288(P),Plot no. S-15, SIPCOT Industrial Park,
PILLAIPPAKKAM A B BLOCK Village,
Sriperumbudur Taluk,
Kancheepuram District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

Digitally signed by G.
RAMARAJ
Date: 2019.03.08 10:35:38
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Partner,
M/s.MICROTECH ENGINEERS,
Plot No. S-15, SIPCOT Industrial Park, Pillaipakkam, Vengadu Village, Sriperumbudur Taluk, Kancheepuram District,
Pin: 602105

Copy to:

- 1.The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



POLLUTION PREVENTION PAYS



7

TAMILNADU POLLUTION CONTROL BOARD



Signature

[The main body of the document contains a large amount of text that is extremely faint and illegible due to heavy scanning artifacts and noise. The text appears to be a formal letter or report, but the specific content cannot be discerned.]



8

TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Injection Molding of Automobile Components	8.0	T/Month
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

3. Additional Conditions:

- 1.The unit shall adhere to the Ambient Noise level standards prescribed by the Board.
- 2.The unit shall develop green belt in and around the unit premises.
- 3.The unit shall not 'use and throwaway plastic 'such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc... plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc...

G. RAMARAJ Digitally signed by G. RAMARAJ
Date: 2015.03.09 12:36:08
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR



G. Ramaraj



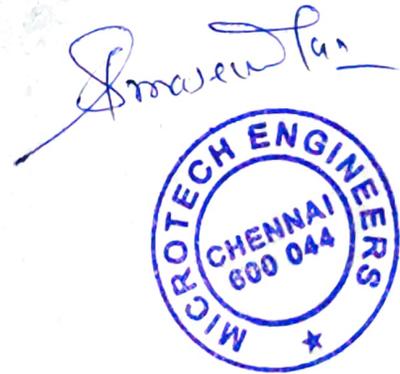
9

TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

G. RAMARAJ
Digitally signed by G. RAMARAJ
Date: 2019.03.08 10:36:41
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR





MICROTECH ENGINEERS

An ISO / IATF 16949 - 2016 and SQ Mark Certified Company
Mfrs : Plastic Injection Moulds, Precision Plastic Auto Components

10



Date: 06.07.2023

To,
The District Environmental Engineer,
Tamil Nadu Pollution control Board,
Oragadam, Sriperumbudur,
Kancheepuram district.

Dear Sir,

Sub: Submission of Application for CTE EXTENSION-Reg
Ref: Proceedings No.F.2052SPR/GS/DEE/TNPCB/SPR/A/2019 Dated: 08/03/2019
Proceedings No.F.2052SPR/GS/DEE/TNPCB/SPR/W/2019 Dated: 08/03/2019

With reference to the above subject, we have obtained Consent to establishment for our manufacturing unit at Plot no. S-15, SIPCOT Industrial Park, Pillaippakkam A B BLOCK village, Sriperumbudur Taluk and Kancheepuram District vide CTE Consent Order No. 1901218933126 dated: 08/03/2019 under Air Act and CTE Consent Order No. 1901118933126 Dated: 08/03/2019 under Water act and the validity for the same was issued from 08/03/2019 to 31/03/2023 and presently the validity of the CTE was expired.

In this regard, we hereby submitting our application under Air and water act for CTE Extension.

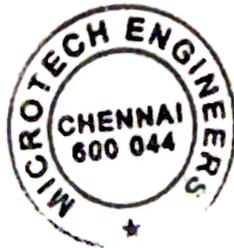
We request your good self to kindly process our application and issue us the CTE Extension for the period of 6 months to 1 year to complete our establishment activity.

Thanking you,

Yours Sincerely,

for M/s. MICROTECH ENGINEERS,

Authorized Signatory



Tamil Nadu
State Pollution Control Board**Online Consent Management & Monitoring System**Ministry of Environment, Forest and Climate Change
Government of India

Home Consent Management

Laboratory Management

Waste Management

CESS Management

Knowledge Base

Logout

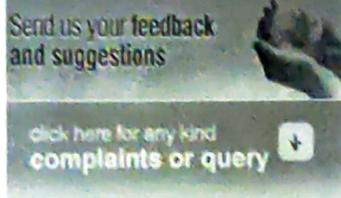
- Industry Profile
- Apply For Consent
- Change Password
- Delete Application
- Consent Fee Calculator
- Online Payment Verification
- View Notices



Welcome MICROTECH ENGINEERS

Consent Application Details

Application No : 53910018

**Congratulations! Application submitted successfully.**

Please submit the signed hard copy of application with required signed enclosures to concerned District office on request of DEE/AEE concerned.

Your Consent Application application has been received under the Application Number **53910018**. (Note this number for future communication and know the online status of the application submitted)

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

1) A covering requisition letter stating the status of the industry and reason for extension clearly.

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Air Application Form" and "Print Water Application Form"

[View Application Form](#)

Print Air Application Form
Print Water Application Form

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address
Member Secretary
Tamil Nadu Pollution Control Board
76, Mount Salai, Gulindy, Chennai - 600 032,
Chennai, India
Phone: +91-44 - 22353134, 22353141
Website: <http://www.tnpcb.gov.in>
District Office Address





Online Consent Management & Monitoring System

Ministry of Environment, Forest and Climate Change
Government of India



- Home
- Consent Management
- Industry Profile
- Apply For Consent
- Change Password
- Delete Application
- Consent Fee Calculator
- Online Payment Verification
- View Notices

[Laboratory Management](#)
[Waste Management](#)
[CESS Management](#)
[Knowledge Base](#)
[Logout](#)



Welcome MICROTECH ENGINEERS

Date: 7/7/2023

If you want to edit some data click on Industry Profile

Send us your feedback and suggestions

click here for any kind complaints or query

In-progress Application		Completed Application						
Application No	Submission Date	Application For	Application Type	Certificate For	Status	Scrutiny Status By TNPCB	Scrutiny Completion Date By TNPCB	Keeping With
18933126	17-02-2019 04:47	Air & Water	CTE	new	Granted	In-Process		RECORD SPR
53910018	07-07-2023 12:05	Air & Water	CTE	extension	In-Progress	In-Process		PRAKASH DEE SPR

Aravindhan





13

TAMIL NADU POLLUTION CONTROL BOARD
FORM-II

Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)
(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)

1. [a] Full Name of the applicant : K Gunasekaran
(Occupier of the unit)
[b] Designation : The Partner
[c] Office address with pin code : Plot No:-235, SIDCO Industrial
Estate, Thirumudivakkam,
Chennai,600044
[d] Factory address with pin code : Plot No. S-15, SIPCOT Industrial
Park, Pillaipakkam, Vengadu
Village, Sriperumpudur Taluk,
Kancheepuram District,602105
[e] Phone no. with STD code : 044-24781846
[f] Fax no. with STD code : -
[g] Email Id : gunasekaran@microtech5.com
[h] Website address :
[i] Mobile No. : 9176717121
2. Full Name of the Unit : MICROTECH ENGINEERS
3. Location of the unit :
[a] Survey No/TS No : 279(P), 285(P), 286 & 288(P),Plot
no. S-15, SIPCOT Industrial Park
[b] Village/Town : PILLAIIPAKKAM A B BLOCK
[c] Taluk : SRIPERUMBUDUR
[d] District : Kancheepuram
4. Local body Name & Type : SRIPERUMBUDUR Panchayat
Union
5. Land Status : Leased
Rent per Year(in Lakhs) : 20
Extent of land (in Hectares) :
[a] Total : 0.809
[b] Build up area : 0.09
[c] Solid waste Storage/Disposal area : 0.001
[d] Green Belt/Irrigation area : 0.02
[e] Vacant area {a-(b+c+d)} : 0.698
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	PP Granules	8.5	T/Month	Automobiles Components

7. Details of fuel used :



Gunasekaran

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Nil	-				

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Injection Molding of Automobile Components	8.0	T/Month	For Automobile Components
By Products				
1.	Nil	0		
Intermediate Products				
1.	Nil	0		

9. Manufacturing Process :

Raw Materials is fed into injection moulding machine which is fitted with required injection mould. The moulded parts are inspected and packed. Rejected parts are directly grinded using on line scrap grinder and reused in process.

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (within premises)	Bore well	1.0

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-II: Domestic	1.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity : 0.80 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	0.8

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Individual STP



Signature

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Bar Screen	1	0.6 X 0.6 X 0.6
2.	Anaerobic Tank	1	2.2 Dia X 2.03
3.	Anoxic Tank	1	2.2 Dia X 0.92
4.	Aeration Tank	1	2.2 Dia X 2.10
5.	Sedimentation Tank	1	2.2 Dia X 0.99
6.	Filter Feed Tank	1	2.2 Dia X 1.315
7.	Pressure Sand Filter	1	0.355 Dia X 1.651Ht
8.	Activated Carbon Filter	1	0.355 Dia X 1.651Ht
9.	Treated Water Tank	1	1.99 Dia X 1.99

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage	0.8	On land for gardening

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Nil	0.0	-

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Rejected automobile Components	0.5	T/Month	Reuse in Process	15

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/ Disposal
---------	-----------------	-------------------------------------	--------------	------------	---------------	----------------	--------------------------------------

15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 290.0



Signature

- 16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 0.1
- 17. No. of Employees working per day (including contract workers) : 20
- 18. Date of commissioning : 17/04/2019
- 19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Vengadu	0.5	2500

- 20. [a] Name of the nearby Roadways : SH-Kundrathur to Sriperumpudur
- [b] Distance from the site in Kms : 2
- 21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
 - [a] Name of the Water Source :
 - [b] Distance (in meters) :
- 22. [a] Land use classification of the site : Industrial use zone
- [b] Authority which classified the land use : SIPCOT
- 23. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :
- 24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit :
- 25. Name and address of all Directors/Partners :



S. Marimuthu

Sl.No.	Name of Partner	Designation	Address
1.	K. Gunasekaran	Partner	C-2, Kesavan Orchid No.20/6, North Mada Street, Sri Nagar Colony, Saidapet, Chennai - 600015.
2.	M.K. Tamilmaran	Partner	New No.24/2 Old No.56/2, 2nd Floor, Qubed Apartments Padmanabha Nagar 4th Street Adyar, Chennai 20
3.	M. Sumathi	Partner	No.3/167/1, SAKTHI ILLAM, ASHTALAKSHMI AVENUE, PARTHASARATHI NAGAR, MANAPAKKAM, CHENNAI-600125.

17

List of Documents as per rule:-

1. A covering requisition letter stating the status of the industry and reason for extension clearly. (Attached)

Declaration

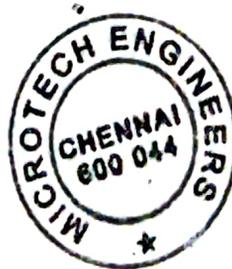
1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

[Handwritten Signature]

Place :Chennai-44

Date :07.07.2023



[Handwritten Signature]